

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 58319/2024  
[Arising out of impugned final judgment and order dated 29-08-2023  
in CRMABA No. 9463/2023 passed by the High Court of Judicature at  
Allahabad]

PRIYANKA SURYAWANSHI

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ANR.

Respondent(s)

(IA No. 29807/2025 - CONDONATION OF DELAY IN FILING and IA No.  
29808/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS  
and IA No. 29806/2025 - EXEMPTION FROM FILING O.T. and IA No.  
29805/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. U. K. Uniyal, Sr. Adv.  
Mr. Dhananjay Garg, Adv.  
Mr. Abhishek Garg, Adv.  
Ms. Anu Kushwaha, Adv.  
Ms. Ishita Bist, Adv.  
Mr. Dinesh Kumar Garg, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

- 1) Application for exemption from filing official translation is allowed.
- 2) Delay in refiling is condoned.
- 3) Issue notice on the application seeking condonation of delay in filing as well as in the special leave petition, returnable in six weeks.
- 4) Until the next date of hearing, by way of interim relief, it is directed that subject to cooperation by the petitioner in the investigation, no coercive steps shall be taken against her in connection with FIR/Crime No. 159/2022 dated 06.05.2022 registered at Police Station Kotwali, District Jhansi.

(NIDHI AHUJA)  
AR-cum-PS

(NAND KISHOR)  
COURT MASTER (NSH)